

ITEM NO.2

Court 1 (Video Conferencing)

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.2441/2015

WINDSOR PARK R.W.A.

Appellant(s)

VERSUS

VICE CHAIRMAN, GDA . & ORS.

Respondent(s)

(IA No. 3790/2022 - EARLY HEARING APPLICATION & IA No. 3791/2022 -
EXEMPTION FROM FILING O.T.)

Date : 14-02-2022 These applns. were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Appellant(s)

Mr. Santosh Mishra, AOR

For Respondent(s)

Mr. Krishnanand Pandeya, AOR

Mr. Ravindra Raizada, AAG
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamlendra Mishra, AOR

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.
Mr. Bhuwan Chandra, Adv.

Mr. Pradeep Agarwal, Adv.
Mr. Lal Pratap Singh, Adv.
Mr. Umesh Pratap Singh, Adv.
Mr. Arjun Agarwal, Adv.
Mr. Bhaskar Aditya, Adv.
Mr. Vishal Singh, Adv.
Ms. Ruchi Kohli, AOR

Mr. Ram Niwas, Adv.
Mr. Nikilesh Ramachandran, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Heard learned counsel appearing for the parties.

Application seeking exemption from filing official translation of Annexures is allowed.

Taking into consideration the averments made in the application seeking early hearing of the Civil Appeal filed by the appellant, the Registry is directed to list this appeal before an appropriate Bench as per subject-category after four weeks, for final disposal.

Application for early hearing is allowed in the afore-stated terms.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)